Directorate General of Foreign Trade Udyog Bhawan DES-V Section

Minutes of NC-V Meeting held on 21.01.2010

The Meeting No. 43/AM-10 for the licensing year 2009-10 to consider the cases under Duty Exemption Schemes (Chapter-4) held on 21.01.2010 in Room No.04 of DGFT under the Chairmanship of Shri A.K.Singh, Jt. DGFT. The following officers were present: -

SI. No	Name of the representatives & their designation	Department
1.	Sh. Shaish Kumar, Industrial Advisor	DIPP
2.	Sh. Ashok Kumar Arora, Dy.DGFT	DGFT
3.	Sh. J.D.Giri, Vice President, AEPC	Nominee of AEPC
4.	Sh. R.A.Lal, Deputy Director	R.O, TC, Noida
5.	Sh. Kuldeep Singh, Asstt. Director	MSME
6.	Sh. Pradip Kumar, F.T.D.O	DGFT

(TEXTILES AND LEATHER ITEMS)

MEETING NUMBER

: 43/84-ALC3/2009 **MEETING DATE** : 21.01.2010

	l l	Party Name:JIWANRAM SHEODUTTRAI INDUSTRIES PVT.LTD.	Meet No/Date:43/84-ALC3/2009 21.01.2010	Status: Approved
	HQ File :01/84/050/00233/AM10/	I	Lic.No/Date:0210136427 12.01.2010	
Decision: The Committee considered the case as per agenda alongwith other relevant through the CAD, CAM, Laymarker submitted by the firm. The Committee after detailed consultation with representatives of technical authorities present in the meeting decided to				eliberations in

inputs as applied by the firm in this case. The GSM should match in import & Export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

	Case No.:2/43/84-ALC3/2009	-	Meet No/Date:43/84-ALC3/2009	Status: Withdrawn
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$\Big\ _2$	HQ File :01/84/050/00371/AM10/		Lic.No/Date:0510000363 15.01.2010	
	Decision: The Committee consider that details mentioned in this case from agenda.	, g		ll.

Manually generated agenda cases

Case No. 625	Ref. from CAPAXIL in respect of M/s Ke-Technical	
	Textiles, Kolkata	
NC43/10 dt. 21.01.2010 F.NO.1/84/162/11/AM10 -DES-V		
Fixation of SION for Tubular Bag		

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that comments called for from TEXPROCIL are still awaited. It was decided to remind them and defer the case for relisting on 04.03.2010.

Case No. 626	M/s Loyal Textiles Mills Ltd., Kovilpatti
NC43/10 dt. 21.01.2010	F.NO.1/84/50/176/AM10 -DES-V
Re-fixation of input output	norms for import of Dyes & Chemical for export of

technical garments.

Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to re-list this case after visit of NC team, which has already been decided in another case of the applicant firm.

Case No. 627	M/s Kitex Garments Ltd., Kochi	
NC43/10 dt. 21.01.2010	F.NO.1/84/50/131/AM09 -DES-V	
Re-fixation of input output norms in respect of Advance Authorization No.		
1010029432 dt. 05.05	.2008 – under Para 4.7 of HBP (Vol1) 2004-2009.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and heard Sh. Thomas Cherian, General Manager (Operation) of the firm, who appeared for personal hearing in this case. The details and samples pertaining to this case were shown. He explained that in this case export item is infantwear and the basis garment is made of 100% cotton fabric and the means of fastening at the bottom of the garment are by Snap Fasteners (@ 3 sets/garment). The fabric for manufacture of the garment is sourced indigenously and only the accessory Snap Fasteners are used per garment. The total export Qty. in this case is 10395000 Nos. and firm have asked the import item i.e Snap Fasteners 31496850 Nos. (@ 3 sets/garment) i.e on net to net basis. The Committee after detailed deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the advance authorization issued in this case by allowing the item of import i.e Snap Fasteners on net to net basis with accountability clause.

The RLA shall be advised to take necessary action subject to compliance of other usual conditions.

Case No. 628	M/s Kitex Garments Ltd., Kochi		
NC43/10 dt. 21.01.2010	F.NO.1/84/50/212/AM09 -DES-V		
Re-fixation of input output norms in respect of Advance Authorization No.			
1010029686 dt. 03.06	.2008 – under Para 4.7 of HBP (Vol1) 2004-2009.		

Decision: The Committee considered the case as per agenda alongwith other relevant papers and heard Sh. Thomas Cherian, General Manager (Operation) of the firm, who appeared for personal hearing in this case. The details and samples pertaining to this case were shown. He explained that in this case export item is Kids College Jackets made out of two different fabrics (one shell fabric i.e 100% Nylon Taffeta PU coated 210T, GSM-70+/-10% & another lining fabric i.e 100% Nylon Taffeta PU coated 190T, GSM-55+/-10%). The sample shown by the representative was made with double layer shell fabric with hood and lining fabric was consumed in sleeves & button tapes/collars also, which justified the higher consumption of both fabrics in this case. The Committee after detailed deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the advance authorization issued in this case as detailed below in partial modification of its earlier decision:

Export item	Export Qty.	Import item	Quantity allowed
Kids' College Jacket made out of 100% Nylon Taffeta PU coated 210T fabric, GSM-	25000 Pcs	100% Nylon Taffeta PU coated 210T fabric, GSM- 70+/-10%	3321.750 Kgs
70+/-10%, 100% Nylon Taffeta PU coated 190T fabric, GSM- 55+/-10% & accessories. (Style No. 662230)		100% Nylon Taffeta PU coated 190T fabric, GSM- 55+/-10%. Poppers	1107.250 Kgs
		Zippers, length-57 Cms	Net to net with accountability clause.
			Net to net with accountability clause.

The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

Case No. 629	M/s A.S.Marimuthu Rajapalyam			
NC43/10 dt. 21.01.2010	F.NO.1/84/162/365/AM10 -DES-V			
Re-fixation of input output norms in respect of Advance Authorization No.				
3510027635 dt. 09.09.1	2009 – under Para 4.7 of HBP (Vol1) 2004-2009.			

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that NC has rejected this case in its meeting held on 09.09.2009 due to violation of condition mentioned in General Note No. 5 Textiles Product in this case. It was also observed that CIF value of inputs (all Chemicals) is 66% of FOB value in this case whereas General Note No. 5 of Textiles Product restricts the import of Chemical upto 12% of FOB value within the overall CIF value of the licence. Applicant firm did not reply thereon, hence, it was decided to maintain status quo in this case.

Firm may be informed accordingly.

Case No. 630	M/s Floor Décor, Kochi	
NC43/10 dt. 21.01.2010	F.NO.1/84/50/160/AM10 -DES-V	
Re-fixation of input output norms in respect of Advance Authorization No.		
1010035414 dt. 25.09.	2009 – under Para 4.7 of HBP (Vol1) 2004-2009.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that now firm have clarified that imported item come in the plain form whereas the export is effected after carrying out the process of Printing/Stenciling. Further, firm have not asked for any wastage in this case. In view of this Committee decided to ratify the advance authorization issued in this case by allowing the item of import on net to net basis with accountability clause. Weight of Plastisole should match in the export and import item.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

Case No. 631	M/s Aditya Birla Nuvo Ltd., Kolkata		
NC43/10 dt. 21.01.2010	F.NO.1/84/50/156/AM10 -DES-V		
Re-fixation of input output norms in respect of Advance Authorization No.			
0210133432 dt. 06.11	.2009 – under Para 4.7 of HBP (Vol1) 2004-2009.		

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that there is wide rang of variation of GSM of export & import item in this case, which cannot be permitted. The variation of GSM can be permissible upto +/-10%. In view of this Committee decided to maintain status quo in this case.

Firm may be informed accordingly.

Case No. 632	M/s Aditya Birla Nuvo Ltd., Kolkata	
NC43/10 dt. 21.01.2010	F.NO.1/84/50/109/AM10 -DES-V	
Re-fixation of input output norms in respect of Advance Authorization No.		
0210131548 dt. 15.09	.2009 – under Para 4.7 of HBP (Vol1) 2004-2009.	

Decision: The Committee considered the case as per agenda and decided to call the applicant for Personal Hearing alongwith sample & supporting documents and technical person to explain the case before the Committee. Case stands deferred for re-listing on 18.02.2010.

Case No. 633	M/s Dynamic Techno Medical Pvt. Ltd., Kerala
NC43/10 dt. 21.01.2010	F.NO.1/84/50/168/AM10 -DES-V
Re-fixation of input output	ut norms in respect of Advance Authorization No.

1010035932 dt. 11.11.2009 – under Para 4.7 of HBP (Vol1) 2004-2009.

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed similar case was cleared by another Norms Committee (NC-VII) in its meeting held on 28.11.2007 (against Advc. Auth. No. 1010027185 dated 21.08.2007). In view of this Committee after detailed deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the advance authorization issued in this case on repeat basis as detailed below:-

EXPORT I	TEM	QTY	IMPORT ITEM	QTY
Silicone	Heel	29970 Pairs (Weight	1. Elastocil P – 7670 A	2000 kg
Support/Plar		ı	2. Elastocil P – 7670 B	2000 kg
Support Pro	ducts	content not less than	3. Elastocil P – 7671 A	150 kg
		4018 kgs)	4. Elastocil P – 7671 B	150 kg

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

Case No.	634	M/s United Electrotex Pvt. Ltd., Bangalore
NC43/10	dt. 21.01.2010	F.NO.1/84/162/274/AM08 -DES-V
Re-fixation of input output norms in respect of Advance Authorization No.		
07100516	672 dt. 17.05	.2007 – under Para 4.7 of HBP (Vol1) 2004-2009.

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed this case has already been cleared by NC in its meeting held on 02.04.2009 based on the written comments of DC (MSME). Accordingly, R.A vide their letter dated 23.12.2009 have sent their compliance report, which may be taken on record only. The Committee felt that there was no need to place this case before NC. Hence, decided to withdraw this case from agenda.

Case No. 635	Ref. from Jt.DGFT, Kolkata
NC43/10 dt. 21.01.2010	F.NO.1/84/162/187/AM10 -DES-V

Regarding Policy Relaxation of General Note No.14 of Textiles Production of DFIA Licences issued to seven different firms.

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that comments called for from AEPC are still awaited. It was decided to remind them and defer the case for re-listing on 04.03.2010.

Case No. 636	M/s Jiwanram Shoduttarai Industries Pvt. Ltd., Kolkata
NC43/10 dt. 21.01.2010	F.NO.1/84/162/392/AM10 -DES-V
Re-fixation of input outp	ut norms in respect of Advance Authorization No.
0210129865 dt. 30.09	9.2009 – under Para 4.7 of HBP (Vol1) 2004-2009.

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that applicant firm have failed to submit their reply to DC (MSME) letter dated 01.12.2009, in absence of this Committee was constrained to maintain status quo in this case.

Firm may be informed accordingly.

Case No. 637	M/s Bhadresh Trading Corporation Ltd., Mumbai	
NC43/10 dt. 21.01.2010	F.NO.1/84/162/717/AM09 -DES-V	
Fixation of SION for Raw Cotton not carded or combed		

Decision: The Committee considered the case as per agenda alongwith other relevant papers and written comments received from DC(MSME) conveyed vide their U.O dated 20.01.2010 were taken on record. It was decided to defer the case for re-listing on 18.02.2010.

Case No. 638	Ref. from PC-4(B) Section	
NC43/10 dt. 21.01.2010	F.NO.1/84/162/479/AM10 -DES-V	
Clarification regarding applicability of DEPB for export made by M/s Soktas India		
Pvt. Ltd., Kolhapur.		

Decision: The Committee considered the case as per agenda alongwith other relevant papers and NC members, who attended the last DEPB Committee meeting told that this case has already been rejected on the ground that some shipping bills pertaining to this case revealed that exported product was "100% cotton woven fabric plain dyed" whereas as per DEPB S.No. 58 the same should be "100% cotton yarn dyed fabric". Hence, Committee decided to reject this case.

Outside agenda cases

Case No. 1	M/s Kitex Garments Ltd., Kochi
NC43/10 dt. 21.01.2010	F.NO.1/84/50/248/AM07 -DES-V
Re-fixation of input output	ut norms in respect of Advance Authorization No.

1010024252 dt. 25.08.2006 – under Para 4.7 of HBP (Vol1) 2004-2009.

Decision: The Committee considered the case as per agenda alongwith other relevant papers and heard Sh. Thomas Cherian, General Manager (Operation) of the firm, who appeared for personal hearing in this case. The details and samples pertaining to this case were shown. He explained that in this case also export item is Kids College Jackets made out of two different fabrics (one shell fabric i.e 100% Nylon Taffeta PU coated 210T, GSM-70+/-10% & another lining fabric i.e 100% Nylon Taffeta PU coated 190T, GSM-55+/-10%). The sample shown by the representative was made with double layer shell fabric with hood and lining fabric was consumed in sleeves & button tapes/collars also, which justified the higher consumption of both fabrics in this case. The Committee after detailed deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the advance authorization issued in this case on repeat basis as detailed below in partial modification of its earlier decision: -

Export item	Export Qty.	Import item	Quantity allowed
Kids' College Jacket made out of 100% Nylon Taffeta PU coated 210T fabric, GSM- 70+/-10%,	20000 Pcs	100% Nylon Taffeta PU coated 210T fabric, GSM-70+/-10%	2657.400 Kgs
100% Nylon Taffeta PU coated 190T fabric, GSM- 55+/-10% &		100% Nylon Taffeta PU coated 190T fabric, GSM-55+/-10%.	885.800 Kgs
accessories.		Poppers	Net to net with accountability clause. Net to net with
		Zippers, length-57 Cms	accountability clause.

The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

Case No. 2	M/s Kitex Garments Ltd., Kochi
NC43/10 dt. 21.01.2010	F.NO.1/84/50/502/AM06 -DES-V
Re-fixation of input output	ut norms in respect of Advance Authorization No.
1010021975 dt. 07.11	.2005 – under Para 4.7 of HBP (Vol1) 2004-2009.

Decision: The Committee considered the case as per agenda alongwith other relevant papers and heard Sh. Thomas Cherian, General Manager (Operation) of the firm, who appeared for personal hearing in this case. The details and samples pertaining to this case were shown. He explained that in this case also export item is College Jackets made out of two different fabrics (one shell fabric i.e 100% Nylon Taffeta PU coated 210T, GSM-70+/-10% & another lining fabric i.e 100% Nylon Taffeta PU coated 190T, GSM-55+/-10%). It was observed that this case was cleared by ALC in its meeting held on 22.12.2005 but trimmings & embellishments were restricted to 5% of CIF value. The Committee after detailed deliberations in consultation with representatives of technical authorities present in the meeting decided to allow Poppers, Bell Caps and Drawchord on net to net basis with accountability clause in partial modification of its earlier decision.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

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